[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

Notification No. 85/2014 -Customs (N.T.)

New Delhi, the16th September, 2014 25, Bhadrapada, 1936 Saka

G.S.R.--(E). - In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes following further amendments in notification of the Government of India in the Ministry of Finance, Department of Revenue, No. 83/2004-Customs (N.T.), dated the 30th June, 2004, published vide number G.S.R. 393(E), dated the 30th June, 2004, namely:-

In the said notification, for the SI. No (1) and the entries relating thereto, the following shall be substituted, namely:-

- "(1) the Principal Director General of Revenue Intelligence, New Delhi to be the Principal Chief Commissioner of Customs who shall have jurisdiction over the whole of India:
- (1A) the Director General of Inspection, Customs and Central Excise, New Delhi to be the Chief Commissioner of Customs who shall have jurisdiction over the whole of India;".
- 2. This notification shall come into force with effect from 15th October, 2014.

(R.P.Singh)
Director to the Government of India

[F.No 437/48/2014-Cus IV (Pt.)]

Note: The principal notification No. 83/2004-Customs (N.T.), dated the 30^{th} June, 2004 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section(i),dated the 30^{th}

June, 2004 vide number G.S.R. 393(E), dated the 30th June, 2004 and last amended vide notification No. 64/2012-Customs (N.T.), dated the 23rd July, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 23rd July, 2012 vide number G.S.R. 584 (E), dated the 23rd July, 2012.